

ITEM NO.38

COURT NO.6

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 7551/2022

(Arising out of impugned final judgment and order dated 25-02-2022 in WA No. 87/2022 passed by the High Court For The State Of Telangana At Hyderabad)

P C FINANCIAL SERVICES PRIVATE LIMITED Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(FOR ADMISSION and I.R.)

Date : 06-05-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Arvind Naiyar, Sr. Adv.
Mr. Ajay Bhargava, Adv.
Mrs. Vanita Bhargava, Adv.
Mr. Atul Pandey, Adv.
Mr. HIRAK Mukhopadhyaya, Adv.
Mr. Karan Gupta, Adv.
Mr. Milind Jain, Adv.
M/S. Khaitan & Co., AOR

For Respondent(s) Mr. Vikramjit Banerjee, ASG
Mr. Rupesh Kumar, Adv.
Ms. Vimla Sinha, Adv.
Ms. Archana Pathak Dave, Adv.
Mr. V.V.V. MBNS Pattabhai Ram, Adv.
Mr. M.K. Maroria, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned ASG has entered appearance and states that he will have to obtain instructions *qua* the appointments for constitution of the FEMA Appellate Tribunal which has remained non-functional for two

years.

We put to the learned counsel that the Court would have little option but to direct automatic stay of all proceedings on appeals being filed as the Tribunal is not functioning and we can not expect the High Court to keep hearing these matters unnecessarily, if the Government seems to be un-concerned about the consequences.

List on 13.05.2022.

In the meantime, in view of what we have stated aforesaid there shall be stay of the impugned order.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)